

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REVIEW APPLICATION No. 35/87

In Application No. 17/86(F)

(WP.NO.)

COMMERCIAL COMPLEX, (BDA)
INDIRANAGAR,
BANGALORE-560 038.

DATED: 27-4-87

APPLICANT

Vs

RESPONDENTS

Shri V.K. Joshi

The GM, Telecom, Karnataka Circle, B'lore

TO

1. Shri V.K. Joshi
Deputy Telecom District Engineer
Office of the Telecom District Engineer
Mahalakshmi Building
B.H. Road
Tumkur - 2
2. The General Manager
Telecom
Karnataka Circle
Bangalore - 560 009
3. The Director General
Telecom
New Delhi-110 001

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE
BENCH IN APPLICATION NO. 35/87

....

Please find enclosed herewith the copy of the Order
passed by this Tribunal in the above said Application on
10-4-87.

ENCL: As above.

B. V. Venkatesh Rao
DEPUTY REGISTRAR
(JUDICIAL)

dx
Please to ap
27/4/87

Joshi
27/4/87

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATE: THIS THE 10TH DAY OF APRIL, 1987.

PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy, .. Vice-Chairman.
And .

Hon'ble Mr. P. Srinivasan, .. Member(A)

REVIEW APPLICATION NUMBER 35 OF 1987.

V.K. Joshi,
S/o K.G. Joshi,
Deputy Telecom District Engineer,
Karwar (Now at Tumkur) .. Applicant.

v.

1. General Manager Telecom,
Karnataka Circle, Bangalore-2.
2. Director General Telecom,
New Delhi-1. .. Respondents.

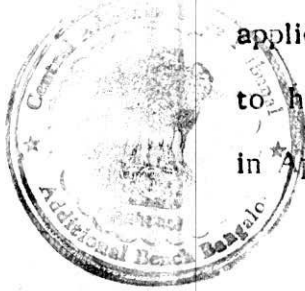
This application having come up for preliminary hearing today, Vice-Chairman made the following:

ORDER

In this application made under Section 22(3)(f) of the Administrative Tribunals Act, 1985, the applicant has sought for a review of the order made by us on 4-3-1987 in Application No. 17/1986.

2. In our order we have exhaustively dealt with every one of the contentions that was urged before us and decided them in the very presence of the party and his learned counsel Sri M.R. Achar, who then represented the case of the applicant. In this application made without the assistance of the counsel, the applicant is really asking us to re-examine our own order as if we are sitting in an appeal over our order and come to a different conclusion on matters decided against him. We are firmly of the view that every one of the statements made by the applicant in his application





application which were reiterated again at the oral hearing afforded to him, does not justify us to review your order made on 4-3-1987 in Application No.17 of 1986.

3. In the light of our above discussion, we hold that this application is liable to be rejected. We, therefore, reject this application at the admission stage.

Sd/-

VICE-CHAIRMAN 18/4/87

Sd/-

MEMBER(A)

np/

-True Copy-

R. V. Subramanian
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

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